

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-429/ND/2018

In the matter of :

Sree Balaji Interiors

... PETITIONER

Vs.

Entertainment City Ltd

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 04.7.2018

Coram :

(R. VARADHARAJAN)

HON'BLE MEMBER (JUDICIAL)

(Dr. VK Subburaj),

HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor : Mr. Ankit Swarup, Ms. Tanya Swarup, Advocates
For the Respondent/Corporate Debtor :

For the Intervener :-

ORDER

Learned Counsel for the petitioner is present and moves this petition. Pursuant to the previous directions dated 11.6.2018 passed by this Tribunal for rectifying the defects and pagination, Ld. Counsel for the petitioner represents that an advance copy of the petition along with annexure have been duly dispatched /served upon the Corporate Debtor at its registered office as reflected in the Master Data furnished along with typed set of documents filed with the petition. However, there is no appearance on the part of Corporate Debtor.

Let one more notice be issued by the petitioner in relation to the next date of hearing which is fixed on 07.8.2018 to the Corporate Debtor at its registered office.

Post the matter on 07.8.2018.

- Sd -

(Dr. VK Subburaj)
MEMBER (TECHNICAL)

- Sd -

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit